

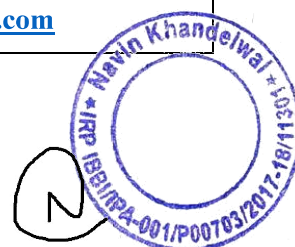
ADDENDUM TO FORM G ISSUED ON 3RD JULY, 2026
SIMARA FOODS PRIVATE LIMITED

INVITATION FOR EXPRESSION OF INTEREST FOR SIMARA FOODS PRIVATE LIMITED
LOCATED IN THE STATE OF MAHARASHTRA

OPERATING IN MANUFACTURING OF FOOD PRODUCTS, GRAIN MILL PRODUCTS AND
MILLING OF DAL (PULSES) AND DEALING IN IMPORT OF AGRICULTURAL
COMMODITIES IN THE STATE OF MAHARASHTRA

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

S.NO.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN	<u>SIMARA FOODS PRIVATE LIMITED</u> CIN: U51101MH1993PTC073090 PAN: AABCM9356K
2.	Address of the registered office	Office No.7, Floor 4th, Plot 237/243, Barar House, Abdul Rehman Street, Sutar Chawl, Mandvi, Mumbai City, Mumbai, Maharashtra, India, 400003
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Details regarding the same can be obtained from the Resolution Professional through email at cirp.simarafoods@gmail.com
5.	Installed capacity of main products/ services	Details regarding the same can be obtained from the Resolution Professional through email at cirp.simarafoods@gmail.com
6.	Quantity and value of main products/ services sold in last financial year	INR 14.56 Crores (Appx.) as per the Audited Financial Statements for the FY 2024-25
7.	Number of employees/ workmen	Details regarding the same can be obtained from the Resolution Professional through email at cirp.simarafoods@gmail.com
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL	Further details including last available Financial Statements (with schedules) of two years, lists of creditors can be obtained from the Resolution Professional through email at cirp.simarafoods@gmail.com List of Creditors is available at https://ibbi.gov.in/claims/claim-process/U51101MH1993PTC073090
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL	Eligibility criteria for Resolution Applicants can be obtained from the Resolution Professional through email at cirp.simarafoods@gmail.com



10.	Last date for receipt of expression of interest	Revised Date – Monday 03.08.2026 (as extended from earlier date of Saturday 18.07.2026)
11.	Date of issue of provisional list of prospective resolution applicants	Revised Date – Thursday 13.08.2026 (as extended from earlier date of Tuesday 28.07.2026)
12.	Last date for submission of objections to provisional list	Revised Date – Tuesday 18.08.2026 (as extended from earlier date of Sunday 02.08.2026)
13.	Date of issue of final list of prospective resolution applicants	Revised Date – Friday 28.08.2026 (as extended from earlier date of Wednesday 12.08.2026)
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	Revised Date – Wednesday 02.09.2026 (as extended from earlier date of Monday 17.08.2026)
15.	Last date for submission of resolution plans	Revised Date – Friday 02.10.2026 (as extended from earlier date of Wednesday 16.09.2026)
16.	Process email id to submit Expression of Interest	cirp.simarafoods@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Registered as Small Enterprise in the State of Maharashtra vide <u>Udyam Registration Number:</u> UDYAM-MH-19-0174404



For Simara Foods Private Limited

Navin Khandelwal
Resolution Professional

In the matter of Simara Foods Private Limited
Reg. no. IBBI/IPA-001/IP-P00703/2017-18/11301

AFA valid till 31.12.2026

Date: 18.07.2026

Place: Indore

Process Specific Email ID: cirp.simarafoods@gmail.com

Registered Email ID: navink25@yahoo.com

Address of Resolution Professional registered with IBBI:

206, Navneet Plaza, Old Palasia,
Indore, Madhya Pradesh, 452018

FIR against BLOs for alleged absence

Staff of 2 Santacruz schools booked

FPJ News Service
MUMBAI/BHIWANDI

Vakola police have registered an FIR against 10 school staff members for allegedly remaining absent from Special Intensive Revision (SIR) duty in the Kalina Assembly constituency.

The accused are employees of Saint Anthony High School and Saint Charles High School in Santacruz East. According to the FIR, 11 staff members from the two schools were appointed Booth Level Officers (BLOs) for Assembly Constituency No.175 as part of the electoral roll verification exercise in Maharashtra.

Only junior clerk Subramaniyan Murtylingar reported for duty, while the other 10 allegedly remained absent without permission. The Electoral Registration Officer issued notices and

reminder letters, but the staff members neither responded nor joined duty.

Bandu Raut, 56, Assistant Voter Registration Officer, subsequently lodged a complaint with Vakola police on behalf of the Election Commission. Police booked the 10 staff members on July 15 under relevant provisions of the Representation of the People Act and Section 223 of the Bharatiya Nyaya Sanhita for disobedience to an order duly promulgated by a public servant.

Meanwhile, BLO Ananta Shivram Gare allegedly failed to distribute prescribed application forms to eligible voters in the Bhiwandi East Assembly constituency. Criminal proceedings have been initiated against him under Section 32(1) of the Representation of the People Act, 1950.

Matheran Hill likely to get hydrogen trains

Railways considering the tech for heritage routes

Abhishek Pathak
MUMBAI

Matheran Hill could become one of the country's first heritage route to run on hydrogen-powered trains as Indian Railways plans to expand its green transport initiative. The proposal comes after the successful launch of India's first hydrogen-powered train on the Jind-Sonapat route in Haryana on Friday. While the plan is still at a conceptual stage, the move aims to cut emissions without affecting the heritage identity of the iconic hill railway.

Matheran's narrow-gauge line passed through an eco-sensitive forest region. It is considered a suitable candidate because it operates on a non-electrified route. Union railway minister Ashwini



Vaishnav has earlier indicated that the heritage train could eventually be powered by electric or hydrogen technology while retaining the appearance of its historic steam locomotive. If implemented, the hydrogen-powered train would replace diesel engines with a zero-emission alternative that releases only water vapour, helping reduce pollution in the popular hill station.

Besides lowering carbon

emissions, the proposal seeks to preserve the unique character of historic mountain railways while introducing modern, environment-friendly technology.

The Matheran Hill Railway, which is on UNESCO's tentative World Heritage list, is expected to benefit from cleaner operations without compromising its heritage appeal. However, railway officials have not announced any timeline for the proposal.

State orders med panels in pvt hospitals for passive euthanasia

PRIMARY MEDICAL BOARD

To be constituted by the hospital's medical director, CEO or medical superintendent, and comprise the hospital administrator as chairperson, the treating medical expert, a critical care specialist, and a senior physician or surgeon.

SECONDARY MEDICAL BOARD

To be constituted under the district civil surgeon for hospitals outside Mumbai and the Mumbai Suburban districts.

taining life. The GR stated that the Supreme Court, while referring to its Common Cause judgment, had made it mandatory that whenever treatment is proposed to be withdrawn

in accordance with a patient's living will, approval of both a primary and a secondary medical board is necessary.

The state had already constituted such boards in government hospitals through a GR issued on November 29, 2024, and has now extended the mechanism to private hospitals, it said.

In Mumbai, the medical superintendent of the state-run JJ Hospital will be part of the process. The board will include the hospital's medical director as chairperson, the treating doctor, two experts with more than five years of experience, an empanelled external specialist nominated by the district civil surgeon, and the district civil surgeon.

The state has also directed district civil surgeons to prepare panels of medical practitioners from their districts for nomination as external experts on the secondary medical boards. —PTI



In the face of odds!

Malabar Hill police and school authorities recently conducted a training session on self-defense, good touch bad touch, and the POCSO Act for students of Manav Mandir High School —Vijay Gohil

Bail to J&K woman cricketer in case of sexorting businessman

Poonam Apraj
MUMBAI

The Esplanade Court has granted bail on a personal bond of ₹1 lakh to Jammu and Kashmir-based cricketer Farkhanda Aziz Khan, 30, the prime accused in an alleged sexorting case investigated by the Mumbai crime branch.

Khan, associated with the Jammu & Kashmir T-20 League and a resident of Boniyar tehsil in Baramulla, was arrested with her brother Bazil Khan, 27, from a New Delhi hotel in April. Their alleged associate, Imtiyaz Uddin Wani, 22, was later arrested in Srinagar.

The prosecution alleged that Khan contacted a 28-year-old businessman through phone

calls and online chats that became sexually explicit. She allegedly conspired with Bazil and Wani to threaten to publish the chats, implicate him in a serious criminal case, ruin his family and ensure lifelong imprisonment unless he paid them.

The complainant alleged that the accused extorted ₹63 lakh between 2024 and early 2026. Police found that he transferred ₹23.61 lakh in 32 transactions from his employer's UPI account between April 30, 2024, and Jan 13, 2026. The payments were allegedly made under fake names allegedly linked to Khan and Wani.

Police said mobile phones, a pen drive and a laptop seized from the accused underwent

forensic data extraction on April 17 and April 19. The devices were sent to the Directorate of Forensic Science Laboratory, Kalina.

Investigators also found transfers from Farkhanda to Bazil's account. Bazil claimed the money was needed to maintain the balance required for admission to Philips University in Cyprus.

Police alleged that Farkhanda used ₹10 lakh from the extorted money to buy a second-hand BMW 520, which is allegedly kept with her relative in Srinagar.

The court directed Farkhanda to attend trial proceedings and barred her from leaving India without permission. She has been also asked to give her address.

‘Time-bound action on key demands of BEST employees’

FPJ News Service
MUMBAI

The BEST administration, on Friday, directed officials to prepare a time-bound action plan to address key demands raised by recognised employee unions, signalling a renewed push to improve bus services, strengthen the Undertaking's finances and resolve long-pending staff issues. A joint meeting was held at BEST Bhavan on July 17 under the chairmanship of BEST committee chairperson Trushna Vishwasrao and representatives of recognised unions. They discussed a wide range of issues affecting both employees and the Undertaking. The administration said priority should be given to passenger safety.

AGENDA

- Revision of bus fares
- Mounting financial losses
- Bus operations
- Maintenance and repairs
- Revenue generation
- Welfare of retired employees
- Vacant posts

PUBLIC NOTICE

Take Notice that my client Mrs. Puspsha Ashok Singh declares that Mrs. Puspsha Ashok Singh and Mr. Kundan Ashok Singh, wife and son respectively are the only surviving legal heirs and legal representatives of Late Mr. Ashok Anandh Singh, further that during his lifetime Late Mr. Ashok Anandh Singh was the owner of Flat No.503, 504, 505 sq. mtrs, Building area, 5th floor, A-wing, The Greater Bombay Veeershaiva Co-operative Housing Society Ltd., Kanta Nagar, Chincholi Bunder Road, Chincholi, Midad (W), Mumbai-64, situated at C.T.S. No. 1177, 1121 of village Midad South, Taluka Borivali, Mumbai Suburban District, any persons, having any claims by way of inheritance, succession or otherwise however in respect to the said Flat, same are required to intimate the undersigned together with proof thereof within 14 days from the date of publication of this notice, failing which, all such claims, if any, shall be deemed to have been waived and/or abandoned.

Sd/-

Mr. Satishkumar N. Upadhyay,
Advocate High Court,
Room No. 2, Mohammad Pali Chawl,
Pachga Park Road No. 3,
Majad (East), Mumbai - 97.
Place : Mumbai, Date: 18-07-2026

PUBLIC NOTICE

Notice is hereby given to the Public at Large that my Clients MR. ARVIND VISHWANATH GHAG residing at - Flat no. 506, 8th Floor, Building No. A1, Sri Shri Sarafaya Co. Op. Housing, Society Ltd., Kopri Colony, Thane (East) 400603 do hereby state as under:-

That Late SHRI VISHWANATH RAMJI GHAG was the owner and absolute owner of the residential premises bearing Flat No.806, measuring 300 Sq. ft. (Carpet) on 8th Floor, in the building A1, the society popularly known as SHRI SHIRAM SARAFAYA CO. OP. HSG. SOC. LTD., standing on the plot of land bearing C.T.S No.1120 & 1025 (part), lying being and situated at Village, Kopri, Dholghat, Kopri Colony, Thane (East) 400603 (hereinafter referred to as the "Said Premises").

That upon the demise of Late Shri Vishwanath Ramji Ghag and Mrs. Shalini Vishwanath Ghag was survived only by the following legal heirs 1) Son Mr. Arvind Vishwanath Ghag and 2) Daughter- Mrs. Nayana Ravindra Mestry

That the aforesaid legal heirs, namely MRS. NAYANA RAVINDRA MESTRY have executed a Release Deed dated 03/11/2020 duly registered under Document No. TNN-21/15260/2020 dated 03/11/2020, thereby releasing, relinquishing and surrendering their respective undivided share, right, title and interest in the Said Premises in favour of MR. ARVIND VISHWANATH GHAG.

Failing which, it shall be presumed that no such claim exists, and the proposed transaction in respect of the Said Premises shall be completed without reference to any such claim, and any claim or objection received thereafter shall be deemed to have been waived and/or abandoned.

Date: 18/07/2026

Sd/-

Adv. Mayur R. Kadam
Add:-Office No.301, Third Floor, Rajan Niwas, Opp. Aawaz Radio, Ekluji Road, Chaurai, Thane (W) 400001

Maharashtra Industrial Township Limited (MITL)
(Formerly known as Aurangabad Industrial Township Limited)
Regd. Off.: 'Urving Sath' MIDC Office, New Industrial Area, Andher East, Mumbai - 400 089, Maharashtra, INDIA. Tel No. : 91022 2857695 (Ext. 16) airtel@maharashtratownship.co.in Ph : 91 932449517

NOTICE FOR INVITING E-TENDER

MITL invites online e-tenders for the following work:
E-Tender for Work of establishment of Electrical Distribution Network for New Service Connections to Rudra Enterprises (Plot No. 42, Sector-17) & Microsan Internat Private Limited (Plot No. 78, Sector-17) at AURIC Bidkin Industrial Area, Dist. Chhatrapati Sambhaji Nagar. The tender documents and other details can be downloaded from <https://aitl.eproc.in> and www.aauric.co.in.

1. Last date and time of submission of tender through website is up to 15.00 Hrs. on 8th Aug. 2026 and technical bids will be opened on the same date at 16.00 Hrs.
Pre-Bid meeting for Tender No. MITL/SBIA/2026-27/T-02 will be held on 23rd July 2026 at 14:30 hrs at MITL office, Mumbai.
2. Cost of Request for Proposal (RFP No. MITL/SBIA/2026-27/T-02) is Rs. 29,500/- including GST.
Further clarification / corrigendum in this regard, if any, will be put up on <https://aitl.eproc.in>

Mumbai, Date: 18th July 2026 MD, MITL

ADDENDUM TO FORM 6 ISSUED ON 3RD JULY, 2026
SIMARA FOODS PRIVATE LIMITED
INVITATION FOR EXPRESSION OF INTEREST FOR SIMARA FOODS PRIVATE LIMITED IN THE STATE OF MAHARASHTRA
OPERATING IN MANUFACTURING OF FOOD PRODUCTS, GRAIN MILL PRODUCTS AND MILLING OF DAL (PULSES) AND DEALING IN IMPORT OF AGRICULTURAL COMMODITIES (Under Regulation 38A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

S.NO.	RELEVANT PARTICULARS	SIMARA FOODS PRIVATE LIMITED
1.	Name of the corporate debtor along with PAN & CIN	CIN : U49900MH2014SG200130 PAN : AABCM9356K
2.	Address of the registered office	Office No.7, Floor 4th, Plot 237/243, Barar House, Abdul Rehman Estate, Sutar Chawl, Marolli, Mumbai City, Mumbai, Maharashtra, India, 400003
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Details regarding the same can be obtained from the Resolution Professional through email at dirp.simarafoods@gmail.com
5.	Installed capacity of main products/ services	Details regarding the same can be obtained from the Resolution Professional through email at dirp.simarafoods@gmail.com
6.	Quantity and value of main products/ services sold in last financial year	INR 14.56 Crores (Appx.) as per the Audited Financial Statements for the FY 2024-25
7.	Number of employees/ workmen	Details regarding the same can be obtained from the Resolution Professional through email at dirp.simarafoods@gmail.com
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL	Further details including last available Financial Statements (with schedules) of two years, lists of creditors can be obtained from the Resolution Professional through email at dirp.simarafoods@gmail.com
9.	Eligibility for resolution applicants under 25(2)(h) of the Code is available at URL	Eligibility criteria for Resolution Applicants can be obtained from the Resolution Professional through email at dirp.simarafoods@gmail.com
10.	Last date for receipt of expression of interest	Revised Date - Monday 03.08.2026 (as extended from earlier date of Saturday 18.07.2026)
11.	Date of issue of provisional list of prospective resolution applicants	Revised Date - Thursday 13.08.2026 (as extended from earlier date of Saturday 18.07.2026)
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15.	Last date for submission of resolution plans	Revised Date - Friday 02.10.2026 (as extended from earlier date of Wednesday 16.09.2026)
16.	Process email id to submit Expression of Interest	dirp.simarafoods@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Registered as Small Enterprise in the State of Maharashtra vide Udyam Registration Number: UDYAM-MH-19-017474

Date : 18.07.2026
Place : Indore

For Simara Foods Private Limited Sd/-
Nain Khandelwal
Resolution Professional
In the matter of Simara Foods Private Limited
Reg. no. IBB/PA-001/IP-P00703/2017-18/11302
AFR valid till 31.12.2026
Process Specific Email ID: dirp.simarafoods@gmail.com
Registered with dirp.simarafoods@gmail.com
Address of Resolution Professional registered with IBB: 206, Navneth Plaza, Old Palasia, Indore, Madhya Pradesh, 452018

SOLAPUR YEDESHI TOLLWAY LIMITED

Regd Office: Off No -11th Floor/1101 Hiranandani Knowledge Park, Technology Street, Hill Side Avenue, Powai, Mumbai - 400 076 • Tel: (022) 6733 6400 / 4053 6400 • Fax: (022) 4053 6699
e-mail: irbinfo@financialtrust.irb.co.in • Website: www.irbinfo@financialtrust.co.in • CIN: U4540OMH2014PLC251983

Extract of Financial results for the Quarter ended on June 30, 2026

Particulars	Quarter Ended			Year Ended
	30.06.2026 (Unaudited)	31.03.2026 (Audited)	30.06.2025 (Unaudited)	
Revenue from Operations	403.97	405.82	345.68	1496.76
(Loss) for the period (Before Tax, Exceptional and/or Extraordinary items)	(227.71)	(151.60)	(160.16)	(600.17)
(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(227.71)	(151.60)	(160.16)	(600.17)
(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(227.71)	(151.42)	(160.16)	(599.99)
Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive income (after tax)	(227.71)	(151.42)	(160.16)	(599.99)
Paid up Equity Share Capital	982.50	982.50	982.50	982.50
Other Equity				(4546.75)
Securities Premium Account	Nil	Nil	Nil	Nil
Net Worth	(3817.50)	(3594.61)	(3124.42)	(3594.61)
Paid up Debt Capital / Outstanding Debt (Refer note c)	5910.00	5910.00	5910.00	5910.00
Outstanding Redeemable Preference Shares	Nil	Nil	Nil	Nil
Debt Equity Ratio (Refer note d)	2.16:1	3.49:1	2.85:1	3.49:1
Earnings Per Share (of INR 10/- each) (for continuing and discontinued operations)	(2.32)* (2.32)*	(1.54)* (1.54)*	(1.63)* (1.63)*	(6.11) (6.11)
1.Basic: 2.Diluted: (*not annualized)				
Debiture Redemption Reserve	Nil	Nil	Nil	Nil
Adjusted Debt Service Coverage Ratio (Refer note e)	2.73	2.66	2.34	2.48
Interest Service Coverage Ratio (Refer note f)	2.73	2.66	2.34	2.48
Adjusted Debt Equity Ratio (Refer note g)	0.99:1	1.5:1	1.26:1	1.5:1

Notes:

- The above is an extract of the detailed format of Financial Results for the quarter ended on June 30, 2026, filed with Stock Exchanges under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015. For the other line items referred in Regulation 52(4) of the Listing Regulations, pertinent disclosures have been made to the Stock Exchanges i.e. BSE Limited. The full Quarter ended Financial Results are available at www.irbinfo@financialtrust.co.in and www.bseindia.com.
- The Financial Results have been prepared in accordance with Indian Accounting Standards (IND AS) as prescribed under Section 133 of the Companies Act, 2013 read with relevant rules issued thereunder.
- Outstanding Debt – Total Debt excluding Subordinated Debt and unsecured loan availed from related parties.
- Debt - Equity ratio - Total Debt (excluding Subordinated Debt) divided by Equity share capital and Subordinated debt
- Adjusted Debt Service Coverage Ratio (ADSCR) (no. of times) : Profit before interest, amortisation & depreciation and provision for resurfacing expenses, divided by Interest expense (net of moratorium interest, interest cost on unwinding (long term resurfacing loans) and amortisation of transaction cost and Interest on loan from related parties) together with repayments of long term debt excluding repayment of debt of related parties during the period (netted off to the extent of long term loans availed during the same period for the repayment)
- Interest Service Coverage Ratio - Profit before interest divided by interest expense (net of interest on unsecured loan from related parties and interest on subordinate debt, interest cost on unwinding (provision for resurfacing expenses), amortisation & depreciation and amortisation of transaction cost)
- Adjusted Debt - Equity ratio - Borrowings (excluding unsecured loans from related parties, Subordinated debt and interest accrued but not due on unsecured loans from related parties and subordinated debt) - Cash and Bank Balances - Fixed Deposits - Liquid Investments divided by Equity share capital and Subordinated Debt
- The above results have been reviewed by the Audit Committee and thereafter approved by the Board of Directors in their respective meetings held on July 17, 2026.

